

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 50 of 2013 &**  
**IA. Nos. 75 & 76 of 2013**

**Dated : 15<sup>th</sup> May, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Gridco Ltd. ...Appellant(s)**

**Versus**

**Oricon Equipments (P) Ltd. & Ors. ...Respondent(s)**

Counsel for the Appellant(s): Mr. R.K. Mehta  
Mr. R.R. Pathak

Counsel for the Respondent (s): Mr. Rutwik Panda for R.8  
Mr. Anurag Sharma  
Ms. Shikha Ohri for R.1for R.1

**ORDER**

The learned counsel for the Respondent seeks some more time to file the reply. Accordingly, he is directed to file the same on or before 10.06.2013 after serving copy on the other side.

Post the matter on **12.07.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/mk**